

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

STARRED QUESTION NO:563  
ANSWERED ON:26.04.2001  
OUTSTANDING DUES OF SEBS  
JAYABEN B. THAKKAR;MADHAVRAO SCINDIA

**Will the Minister of POWER be pleased to state:**

- (a) whether the Government have constituted an expert group to finalize the modalities of one time settlement of outstanding dues to SEBs;
- (b) whether the expert group has submitted its report to the Government;
- (c) if so, the details of recommendations made by the expert group;
- (d) the action taken by the government on the basis of the recommendations made by the expert group; and
- (e) if not, the reasons for delay?

**Answer**

THE MINISTER OF POWER ( SHRI SURESH P. PRABHU )

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 563 TO BE ANSWERED IN THE LOK SABHA ON 26.4.2001 REGARDING OUTSTANDING DUES OF SEBS.

(a) : Yes, Sir. On 5th March, 2001, the Government have constituted an expert group to recommend measures for one time settlement of outstanding dues of the State Electricity Boards (SEBs) towards Central Public Sector Undertakings as also the dues from the CPSUs to State Power utilities. The expert group will also suggest a strategy for capital restructuring of SEBs including the provision of structural adjustment loans so as to enable them to tide over the present financial crisis, make them operationally viable and improve their credit rating.

(b) to (e) : The Expert Group has been given time upto 30th April, 2001 to submit its report.